

Notifications and Orders

(12) Notices to be signed by Assistant Estate Officer. - No. 9017 - UTFf (2) - 77/21695.

- In exercise of the powers conferred by Section 21 read with the provision of Section 2 (g) of the Capital of Punjab (Development and Regulation) Act, 1952 the Chief Commissioner, Chandigarh, hereby directs that the Assistant Estate Officer, Chandigarh, shall sign all notices required to be issued under rules 12(3) and 20 of the Chandigarh Lease Hold of Sites and Buildings Rules, 1973. [*See Chandigarh Admn. Gaz. (Extra) Dated 23.12.1978 Page 475.*]